

GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS

RAJYA SABHA
STARRED QUESTION NO. 103
ANSWERED ON TUESDAY, DECEMBER 12, 2023

REGISTRATION OF COMPANIES AND LIMITED LIABILITY PARTNERSHIP

QUESTION

103. MS. SAROJ PANDEY:

Will the Minister of CORPORATE AFFAIRS
be pleased to state:

- (a) the steps taken by Government to simplify the process of registration of Companies and Limited Liability Partnership (LLP);
- (b) whether the number of registrations has gone up during the last three years; and
- (c) if so, the details thereof?

ANSWER

THE MINISTER OF FINANCE & CORPORATE AFFAIRS

[SMT. NIRMALA SITHARAMAN]

(a) to (c):- A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO RAJYA SABHA STARRED QUESTION NO. *103 FOR ANSWER ON 12.12.2023.

(a):- As part of Government of India's Ease of Doing Business (EODB) initiatives, the Ministry of Corporate Affairs has taken number of steps to simplify the process of registration of Companies and Limited Liability Partnership (LLP), such as:-

- (i) Central Registration Centre (CRC) has been established for processing of forms filed for reservation of name and incorporation of companies and LLPs in a centralised manner.
- (ii) A new single integrated Web Form by the name of Simplified Proforma for Incorporating Company Electronically (SPICe+) has been deployed along with a linked form called AGILE PRO-S which provides various services, namely:- (i) Name Reservation, (ii) Incorporation, (iii) Permanent Account Number (PAN), (iv) Tax Deduction and Collection Account Number (TAN), (v) Director Identification Number (DIN), (vi) Employees' Provident Fund Organisation Registration, (vii) Employees' State Insurance Corporation Registration, (viii) Goods and Services Tax number, (ix) Bank Account Number by various Banks, (x) Profession Tax Registration for the States of Maharashtra, Karnataka and West Bengal, (xi) Delhi Shops and Establishment Registration.
- (iii) Zero fee is charged for incorporation of a company with authorized capital upto INR 15,00,000.
- (iv) A web based form namely FiLLiP has been launched as an integrated incorporation form for LLPs. through which PAN & TAN along with DIN/DPIN (Designated Partner Identification Number) are also being provided to newly incorporated LLPs.

(b) and (c):- As per MCA21 registry, as against incorporation of 1,64,503 Companies and LLPs during Calendar Year 2019, 1,79,702 Companies and LLPs got incorporated during calendar year 2020. Further, 2,15,913 Companies & LLPs got incorporated during calendar year 2021 and 2,08,538 Companies & LLP got incorporated during calendar year 2022. During the period 01.01.2023 – 30.11.2023, 1,96,028 Companies & LLPs have been incorporated as against 1,88,364 companies & LLPs during the corresponding period of previous calendar year.

The cumulative count of Companies & LLP that got incorporated during last three calendar years 2020 – 2022, is 6,04,153 as against 4,48,034 Companies and LLPs during Calendar years 2017 – 2019.